

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 4

IA(I.B.C)/ 1173 (CH)2024, IA(I.B.C)/ 1174 (CH)2024  
In  
C.P. (IB)/99/Chd/Hry/2024

**IN THE MATTER OF:**

Bitkuber Investments Pvt Ltd.

...Petitioner

Vs

Korra worldwide advertising Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016, 60(5)

**Order delivered on 14.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mrs. Munisha Gandhi, Senior Counsel with Mr. Vivek Sethi, Advocate

**ORDER**

**IA(IBC)/1173(CH)2024**

In pursuance of last order, Ld. Counsel for the petitioner has filed amended Form-5 along with an affidavit. The same is taken on record, Thus, ***IA(IBC)/1173(CH)2024 is disposed of accordingly*** and be tagged with the main petition for reference purpose.

**IA(IBC)/1174(CH)2024**

In pursuance of last order, Ld. Counsel for the petitioner has filed additional documents. The same is taken on record, Thus, ***IA(IBC)/1174(CH)2024 is disposed of accordingly*** and be tagged with the main petition for reference purpose.

**C.P. (IB)/99/Chd/Hry/2024**

Heard. Issue notice of this petition to the respondent-corporate debtor for 23.07.2024 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 23.07.2024

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

Pooja

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**